

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(Principal Bench, New Delhi)

Original Application No. 1155/2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR

...Applicant

VERSUS

UNION OF INDIA & ORS.

...Respondents

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DELHI
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REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.17

I, MOHD. JAVED, the Authorized Signatory of Al Naved Exports Pvt. Ltd. address: C-5, UPSIDC Industrial Area, Massorie-Gulawthi Road, Hapur, UP-201015, do hereby solemnly affirm and state as under:

PRELIMINARY OBJECTIONS

1. The present Application filed by the Applicant upon plain reading of Section 15 of the said act is barred by law of limitation. On bare perusal of section 15 of the said Act, an Application raising substantial question relating to environment seeking restitution, remediation and compensation (including enforcement of legal right relating to environment) has to be filed within a period of 5 years from date on which the cause of action for such dispute "first arose" provided that, this Hon'ble Tribunal may, if it is satisfied that the Applicant was prevented by sufficient cause from filling the Application within the said period allow it to be filed within a further period not exceeding sixty days. In the present case the application is totally barred by Limitation.



PRELIMINARY SUBMISSIONS

1. That the present reply is being submitted on behalf of Respondent No. 17, namely M/s Al-Naved Exports Pvt. Ltd., in response to the allegations and averments made in the Original Application filed by the Applicant.
2. That at the outset, it is respectfully submitted that the answering Respondent is a law-abiding, environmentally-conscious and duly registered industrial unit, engaged in the business of packaging of boneless frozen meat for the purpose of export since 21-03-2002, and is committed to complying with all environmental and safety regulations as laid down under applicable laws.
3. That the functioning of the unit of answering respondent is being narrated as under:
 - a. The answering respondent purchases the raw meat from the market.
 - b. Then the deboning process is done i.e. the bones and the meat are separated.
 - c. The bones that are extracted from the meat are sent to various companies who use these bones for various purposes.
 - d. Now the boneless meats are cleansed and frozen then packed into packets and are ready to export.
4. That taking into account polluting atmosphere, it is submitted that during the entire process there is appropriate arrangement for control of pollution.
5. That deboning is a manual process and is done physically using basic knife, hence there is no chance of pollution while deboning.
6. That considering the water pollution, it is submitted that whatever water is used by the unit is sent into the Effluent Treatment Plant (ETP). The unit has its own Effluent Treatment Plant (ETP) which is commonly referred to as water



purifiers. The ETP intakes used water from the unit and purify water for further use by the unit itself. The ETP works as under:

ETP has three step process for purification of water -

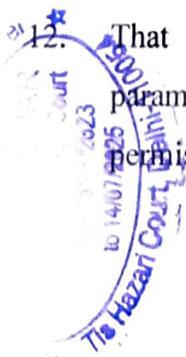
- Primary (includes) : Screening,
 : Sedimentation/ floatation
 : Equalisation
- Secondary (includes) : Aeration
 : Decomposition of Micro-organisms
- Tertiary (includes) : Flocculation and sedimentation
 : Filtration
 : Disinfection

- Now, the water after the abovesaid treatment is fit for reuse by the unit of answering respondent itself. The reuse of water includes the water for plantation.
- With regard to sludge, sludge is used in irrigation and cooling hence, the sludge is also being used, thus, again the unit is not responsible for any kind of pollution related to sludge.
- There are ETP inlet meter and outlet meter which are in compliance of the normal standard.
- Moreover, the unit of the respondent is installed with WATER ANALYSER. The Water Analyser is an online monitoring system of water discharge which is directly monitored by the Central Pollution Control Board (CPCB). Thus, the CPCB is directly monitoring the water intake or discharge.

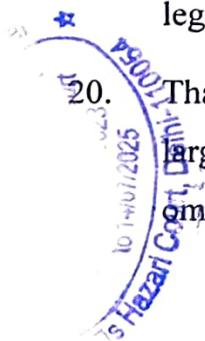


7. That considering the pollution which may be caused due to the bones which are extracted from the meat, it is submitted that the extracted bones are supplied to various other units who use the bones for various purposes, thus, with regard to bones, there is no chance of pollution.
8. That an important issue that has been raised by the petitioner in his petition is greenery, it is submitted that the answering respondent has developed a green zone i.e. has planted trees as per the norms and guidelines of the government.
9. That since the answering respondent is involved in packaging of meat only and is not involved in any kind of production, thus, there is no question of any pollution.
10. That apart from it all the appliances being used in the unit of the respondent are within the prescribed norms and has proper permission and approval.
11. That it is important to mention here that the Consent to Operate (CTO) has been issued to the answering respondent unit viz. Consolidated Consent to Operate & Authorisation (CCA) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary-Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively), vide ref. no. 183584/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023, bearing Application Id No. 20997845 dt. 06-06-2023 which is valid since 22-05-2023 till 31-12-2027.

12. That the answering Respondent is operating its unit strictly within the parameters of law, having obtained all necessary and statutory clearances and permissions from the competent regulatory authorities.

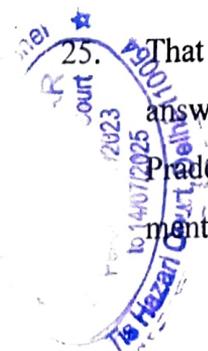


13. That the unit has been regularly inspected by government officials and never found in violation of any condition. Any direction issued by the UPPCB or local authority has been promptly and fully complied with.
14. That the answering Respondent has in place a scientifically designed waste management system and adheres to the "Polluter Pays" principle and Sustainable Development norms enshrined under Indian environmental jurisprudence.
15. The allegation that the answering Respondent has caused pollution to or encroached upon the Hasanpur-Lodha Wetland or Upper Ganga Canal is baseless, misleading and factually incorrect.
16. That if required, the answering Respondent is willing to facilitate a joint inspection by any authorized team to verify the factual position on the ground.
17. The submissions made by the answering respondent as well as the photographs placed on record are clear proof of the Respondent's commitment to environmental safety, are being placed on record and may be kindly considered by this Hon'ble Tribunal.
18. That the present application filed by the petitioner is devoid of merits, based on false, frivolous, and concocted allegations, and has been filed with ulterior motives to harass the answering respondent.
19. That the allegations made by the petitioner regarding the unit of answering respondent in question are absolutely false and baseless. The petitioner has not specifically provided any details or documentary evidence to support his claims against the answering respondent, and the application is nothing but a misuse of legal provisions for personal gains.
20. That the Original Application makes vague and sweeping allegations against a large number of Respondents without clearly stating what specific act or omission has been committed by this answering Respondent.



21. That no site report, inspection findings, lab test, or documentary proof has been placed on record to suggest that the answering Respondent has violated any environmental norm or has contributed to pollution in the area.
22. That the answering Respondent vehemently denies all unsubstantiated, vague, and omnibus allegations made in the petition unless specifically admitted herein.
23. That Filing petitions before the National Green Tribunal (NGT) has, of late, become a trend among certain individuals or organisations (NGOs), who, under the guise of environmental activism and public interest, attempt to extort money from industries or individuals as well, by filing false and frivolous petitions. These self-proclaimed protectors of nature and the environment often have no genuine concern for ecological welfare; rather, their sole objective is to misuse the process of law for personal gain under the garb of corporate social responsibility.
24. That in the instant petition, the petitioner has not even undertaken an individual or independent inspection of the units of answering respondent against whom allegations have been levelled. Without any specific verification or assessment, the petitioner has arrayed the answering respondent along with several others as parties to the petition. Had the petitioner personally inspected the unit of the answering respondent, he would have found that the answering respondent is duly complying with all applicable norms, standards, and guidelines as prescribed by the competent authorities and regulatory agencies. The present petition, therefore, is not only devoid of merit but appears to have been filed with the ulterior motive of extracting money or for personal publicity through public recognition.

25. That last but not the least it is submitted that the land where the unit of answering respondent is established is on lease, and its owner are The Uttar Pradesh State Industrial Development Authority (UPSIDA). It is important to mention here that UPSIDA has granted the certificate for operation of unit of



answering respondent, which is sufficient to prove that the unit is not operating unauthorisedly and without the permission of the government.

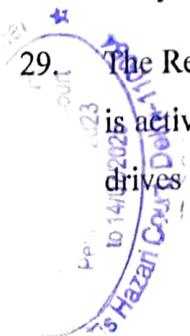
26. The answering Respondent conclusively submits that:

- It has followed all the norms and guidelines of the government and has obtained all the necessary permissions from the respective agencies.
- It has not undertaken any activity of causing pollution of any form whether air, water, noise etc.
- It has not undertaken any activity of dumping of solid/liquid waste or effluents in or around the Ganga Canal or any water body;
- There has been no tree felling, excavation or any other act which may disturb the ecological balance of the region. On the contrary the answering respondent has planted trees inside and nearby his unit.
- It has its own ETP which purify the water and make it reusable for unit of respondent itself.
- It has obtained all the measures to run its unit in authorised manner by following all the norms of the government and its agencies, and is well within the knowledge and permission of the government.

27. That any adverse action against the answering Respondent would be in violation of the principles of natural justice, and amounts to penalizing a lawful industry based on general assumptions.

28. The answering Respondent submits that it is engaged in lawful business activity and provides direct and indirect employment to several persons in the area.

29. The Respondent fully understands its responsibility toward the environment and is actively engaged in community welfare, tree plantation and public awareness drives related to cleanliness and green living.



30. The answering Respondent is committed to upholding the constitutional principle of sustainable development, and any disruption to its activities would not only cause financial loss but also impact families dependent on it for livelihood.

PARAWISE REPLY ON MERITS

1. That the contents of para no.1 of the petition need no reply.
2. That the contents of para no.2 of the petition need no reply.
3. That the contents of para no.3 of the petition pertaining to the answering respondent are wrong and denied. It is denied that the applicant is filing the present application raising substantial questions relating to environment and seeking gracious intervention of this Hon'ble Tribunal:

a. *Against*, large scale, uncontrolled, unrestricted, unlawful and illegal environmental and ecological exploitation and degradation in Hasanpur-Lodha wetland (largest wetland in NCR) and surrounding area, falling in Districts: Ghaziabad, Hapur and Gautam Buddha Nagar, Uttar Pradesh;

b. *Or against*, flagrant violation of provisions of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Wetlands (Conservation and Management) Rules, 2017 or Rules framed under the said enactments, by Industrial Units (Respondent Nos. 17 to 38) operating in and around the Mussoorie-Gulawathi Industrial Area, in close proximity to the Hasanpur-Lodha Wetland and by the developers/ builders;

Or against, unauthorized and illegal occupation of land, encroachments, dumping of sand & construction waste in and around Hasanpur Lake and blocking of overflow drains and discharge of untreated wastewater into



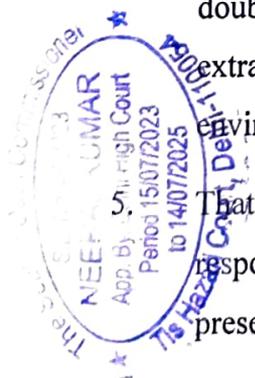
Hasanpur Lake and wetland (largest wetland in NCR) by Respondent Nos. 17 to 49, causing multiple serious health issues/ailments as a direct consequence of toxicity in Hasanpur Lake, wetland and ground water.

- d. *Or against*, illegal abstraction of ground water.
- e. *Or against* inaction on the part of the respondent Government Authorities/ Bodies (Respondent Nos. 01 to 16) to the aforesaid illegal acts and violations.
- f. *Or as a result*, the ultimate consequence is that the largest wetland of the NCR and the productive agricultural land of the applicant and other villagers is getting severely affected.

It is submitted that the petitioner has made vague and sweeping allegations against a large number of Respondents without clearly stating what specific act or omission has been committed by the answering Respondent, as well as the petitioner has also not specifically provided any details or documentary evidence to support his claims against the answering respondent.

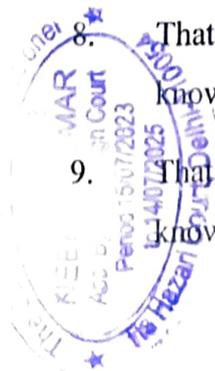
4. That the contents of the para no.4 of the petition are wrong and denied. It is denied that the applicant is a socially conscious citizen and has taken up the present substantial issues relating to environment degradation. It is submitted that since the petitioner has not individually checked or verified the unit of the answering respondent, it raises serious doubts about the credibility and bona fides of the petitioner as a socially conscious citizen. It also casts a reasonable doubt that the present petition has been filed with the ulterior motive of extracting money from the answering respondent, rather than out of genuine environmental concern.

That the contents of the para no.5 of the petition pertaining to the answering respondent are wrong and denied. It is not denied that the issues raised in the present application also concern the public at large and therefore, the present



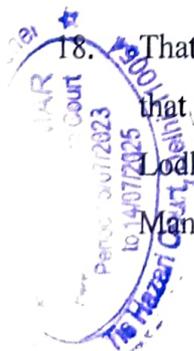
application is also in larger public interest. It is however submitted that there is no doubt that the issue of pollution raised in the present petition is important and, if genuinely pursued, falls within the realm of public interest. However, it is equally true that proper verification and due diligence should have been conducted before filing the petition. The answering respondent, who is being unnecessarily dragged into this matter, is in no way responsible for any environmental violations. The unit is strictly adhering to all applicable government guidelines, norms, and standards. Relevant documents evidencing such compliance are being placed on record to demonstrate that the answering respondent cannot be held liable for any pollution-related concerns raised in the petition.

6. That the contents of the para no.6 of the petition are wrong and denied. It is denied for the want of knowledge that the Applicant and his family members owns approximately 04 acres of agricultural land in Hasanpur-Lodha village. It is denied that applicant's land is located in Khasra no. 77, village Hasanpur-Lodha, Tehsil Dhaulana, Hapur, and major portion of the land is severely & irreversibly affected, on account of the above-mentioned illegal acts and violations.
7. That the contents of the para no.7 of the petition are wrong and denied. It is denied for the want of knowledge that applicant's land is in close proximity to the largest wetland in NCR i.e. Hasanpur-Lodha which has a water spread area of 115 hectares (approx.) as per the National Wetland Inventory and Assessment of 2006-2007.
8. That the contents of para no.8 of the petition are wrong and denied for want of knowledge.
9. That the contents of para no.9 of the petition are wrong and denied for want of knowledge.



10. That the contents of para no.10 of the petition are wrong and denied for want of knowledge.
11. That the contents of para no.11 of the petition are wrong and denied for want of knowledge.
12. That the contents of para no.12 of the petition are wrong and denied for want of knowledge.
13. That the contents of para no.13 of the petition are wrong and denied for want of knowledge.
14. That the contents of para no.14 of the petition are wrong and denied for want of knowledge.
15. That the contents of para no.15 of the petition are wrong and denied. It is submitted that that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.
16. That the contents of para no.16 of the petition are wrong and denied. It is submitted that that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.
17. That the contents of para no.17 of the petition are wrong and denied. It is submitted that that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.

18. That the contents of para no.18 of the petition are wrong and denied. It is denied that the aforesaid prohibited activities are being carried out in the Hasanpur-Lodha Wetland area, in clear violation of the Wetlands (Conservation and Management Rules) 2017, as elaborated hereinunder and are not 'wise-use' of



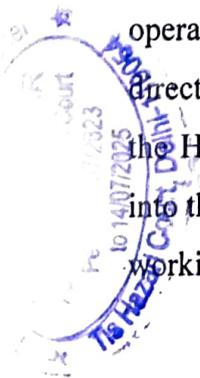
- the wetland. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.
19. That the contents of para no.19 are denied for the want of knowledge.
 20. That the contents of para no.20 of the petition are wrong and denied. It is denied that the aforesaid prohibited activities are being carried out in the Hasanpur-Lodha Wetland area, in clear violation of the Wetlands (Conservation and Management Rules) 2017, as elaborated hereinunder and are not 'wise-use' of the wetland. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.
 21. That the contents of para no.21 of the petition are wrong and denied. It is denied that the industrial Units which are operating outside of the Mussoorie-Gulawathi Industrial Area have illegally, and without approval, converted the land use from agricultural to industrial. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit.
 22. That the contents of para no.22 of the petition are wrong and denied. It is denied that the answering Respondent Industrial Unit, carry out industrial activity of metal works, rubber, steel, chemicals/ polymers, leather, beverages, food/meat processing, etc., or given their nature of industrial activity it is amply clear that they handle and store hazardous substances. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit.

That the contents of para no.23 of the petition are wrong and denied. It is denied that the answering Respondent Industrial Unit, either operating from inside or outside of the Mussoorie-Gulawathi Industrial Area, cause severe & irreversible



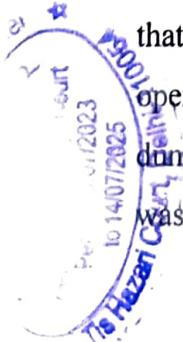
pollution including Water, Air and Land pollution; thereby causing overall environmental pollution and degradation. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit.

24. That the contents of para no.24 of the petition are wrong and denied. It is denied that the answering Respondent Industrial Unit, operating inside and outside the Mussoorie-Gulawathi Industrial Area, have been brazenly discharging/ dumping untreated, toxic and poisonous effluents/ industrial wastes/ hazardous wastes in open, which is in clear violation of the conditions of the Consent to Operate/ Authorizaton, if any, obtained by such industrial Units. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit.
25. That the contents of para no.25 of the petition are wrong and denied. It is denied that the answering Respondent Industrial Unit and also other Industrial Units, operating inside and outside the Mussoorie-Gulawathi Industrial Area are violating the Water (Prevention and Control of Pollution) Act, 1974 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 made under the Environment (Protection) Act, 1986 and the Wetlands Rules 2017. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit and thus is not violating any laws.
26. That the contents of para no.26 of the petition are wrong and denied. It is denied that this untreated wastewater from the answering Respondent's Industrial Units, operating inside and outside the Mussoorie-Gulawathi Industrial Area, is being directly discharged into the water bodies of Hasanpur-Lodha area including into the Hasanpur Lake (considered as the largest natural lake in NCR Delhi) and into the Upper Ganga Canal. It is submitted that that the answering respondent is working under zero discharge policy, and any water, if being used, in the unit is



treated and purified in the Effluent Treatment Plant (ETP) which is fit for reuse and is being reused by the answering respondent itself. It is thus submitted that the petitioner has wrongly alleged that the answering respondent is discharging the water in the water bodies of Hasanpur-Lodha area including into the Hasanpur Lake.

27. That the contents of para no.27 of the petition are wrong and denied. It is denied that the answering Respondent's Industrial Unit, operating inside and outside the Mussoorie-Gulawathi Industrial Area, are discharging untreated wastewater directly into the water bodies, by way of concealed pipes also. It is submitted that that the answering respondent is working under zero discharge policy, and any water, if being used, in the unit is treated and purified in the Effluent Treatment Plant (ETP) which is fit for reuse and is being reused by the answering respondent itself. It is thus submitted that the petitioner has wrongly alleged that the answering respondent is discharging the water in the water bodies of Hasanpur-Lodha area including into the Hasanpur Lake.
28. That the contents of para no.28 of the petition are wrong and denied. It is denied that none of the Respondent Industrial Units (Respondent Nos. 17 to 38), have installed display board to display the information relating to water and air emissions and wastes especially hazardous wastes generated by such industrial Units, a mandatory requirement. It is submitted that the answering respondent has complied all the mandatory directions. It is submitted that the petitioner has not placed on record any photographs especially of the answering respondent to substantiate his claim.
29. That the contents of para no.29 of the petition are wrong and denied. It is denied that common and illegal practice adopted by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area is to dump waste including hazardous wastes in open common area and burn such waste, when substantial quantity of waste is collected. It is submitted that the



petitioner has not placed on record any photographs especially of the answering respondent to substantiate his claim.

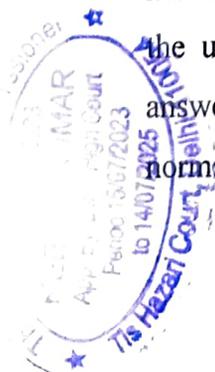
30. That the contents of para no.30 of the petition are wrong and denied. It is denied that such a course/ practice followed by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area is a cause of severe environmental pollution including Air Pollution in the Hasanpur-Lodha wetland area.
31. That the contents of para no.31 of the petition are wrong and denied. It is denied that there is a network of open industrial drain in the industrial area and from the common outlet point from the industrial area, only for certain length the drain is partially covered; however, the same is in a dilapidated condition, broken at multiple places.
32. That the contents of para no.32 of the petition are wrong and denied. It is denied that the size of the industrial drain is inadequate to handle the amount of industrial wastewater generated by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area, consequently the industrial drain overflows in multiple locations, enters agricultural fields, including that of the Applicant and causes permanent damage to the agricultural fields, rendering them unfit for cultivation.
33. That the contents of para no.33 of the petition are wrong and denied. It is denied that the elevation level of even the base of industrial drains, is above the elevation of adjoining agricultural land, thus through seepage/percolation heavy damage takes place to the agricultural fields, including to that of the Applicant.

34. That the contents of para no.34 of the petition are wrong and denied. It is denied that the untreated, toxic and poisonous effluents/ industrial wastewater discharged by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area gets accumulated on vacant industrial

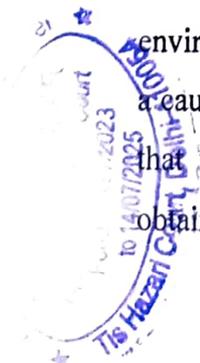


land, designated green belt/parks within industrial area, etc. which is a matter of serious environmental concern as it harbours many health hazards. This stagnant wastewater is leading to not only contamination of soil but is also affecting the ground water quality.

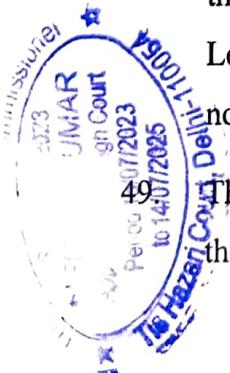
35. That the contents of para no.35 need no reply.
36. That the contents of para no.36 need no reply. It is however submitted that the answering respondent is in any manner not indulged in contaminating the water bodies of the area in question.
37. That the contents of para no.37 of the petition are wrong and denied. It is denied that because of the unique physiographic, geological and hydrological features of the area, the untreated, toxic and poisonous effluents/ industrial wastes, etc. discharged by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area which gets accumulated/logged in the area, eventually flows into the water bodies including the Hasanpur Lake; thereby contaminating the water of these water bodies which further results in contamination of ground water, damage to the aquatic life and agriculture and complete disruption of ecosystem.
38. That the contents of para no.38 of the petition are wrong and denied. It is denied that the Applicant has got the samples of water and soil of the area including Hasanpur-Lodha lake analyzed by an independent laboratory and the results have shown heavy metal contamination in soil, which is a critical environmental issue as it is having severe implications for crop production, food safety, and human health. It is submitted that the petitioner has not obtained the sample of the unit of the answering respondent. It is further submitted that since the answering respondent is following the due process as well as standard and norms set by the government and other agencies.



39. That the contents of para no.39 of the petition are wrong and denied. It is denied that the that the presence of toxic elements in agricultural soil threatens crop productivity, food quality, and the overall sustainability of agriculture. Similar results have come in water analysis reports and even the groundwater has been found to be heavily contaminated and not at all fit for drinking, due to untreated industrial discharge. It is submitted that in any case if the toxic elements are threatening the crop productivity or water quality, the answering respondent is not responsible for the same, since the answering respondent is following all the safety measures set by the government and other agencies.
40. That the contents of para no.40 is not related to the answering defendant, hence need no reply.
41. That the contents of para no.41 is not related to the answering defendant, hence need no reply.
42. That the contents of para no.42 of the petition are wrong and denied. It is denied that every day, huge quantity/ truckloads of construction waste is being dumped directly into the Hasanpur Lake, pushing back the shore line and illegal construction/ encroachment activities are being carried out, on the wetland and on the shores of the Hasanpur Lake. It is submitted that the petitioner has neither alleged specifically about the answering respondent nor has placed on record any photographs or any document to prove that the answering respondent is indulged in dumping the construction waste directly into the Hasanpur Lake.
43. That the contents of para no.43 of the petition are wrong and denied. It is denied that the aforesaid activities, which are in a flagrant violation of the environmental laws, are not only disrupting the lake's natural ecosystem but also a cause of damage to water quality and surrounding biodiversity. It is submitted that the answering respondent has never violated any of the laws and has obtained all the measures set by the government and other agencies.



44. That the contents of para no.44 of the petition are wrong and denied. It is denied that there is large scale urbanization happening by way of construction of 'LAKE VIEW' villas and apartments around Hasanpur Lake/ wetland. Such construction is unauthorized, illegal and violates the Wetlands Rules 2017. It is submitted that the said allegation does not pertain to the answering respondent.
45. That the contents of para no.45 of the petition are wrong and denied. It is denied that there is decline in the ground water level in the Hasanpur-Lodha Area, which is a result of illegal abstraction of ground water for their commercial purposes by the answering respondent, either without the requisite NOC/ permission from the CGWA/UPGWD or in violation of the conditions of NOC/permission. It is submitted that the answering respondent has obtained all the permissions to run its unit and also following all the guidelines set by the government and other agencies.
46. That the contents of para no.46 of the petition are wrong and denied. It is denied that the aforesaid activities as questioned in the present application are prohibited for the protection of Hasanpur lake as well. It is submitted that the answering respondent is not involved in any of the illegal activities which result in degradation of atmosphere.
47. That the contents of para no.47 of the petition are wrong and denied. It is denied that the issue of wastewater and encroachment in the Hasanpur-Lodha wetland area was even reported in Times of India newspaper.
48. That the contents of para no.48 of the petition are wrong and denied. It is denied that under the aforesaid circumstances, the Applicant was constrained to issue Legal Notice on the Respondents, dated 05.06.2024. It is submitted that no notice was ever served upon the answering respondent.
49. That the contents of para no.49 of the petition are wrong and denied. It is denied that the Respondent Nos. 1 to 16 have failed to discharge their duties and



responsibilities, to protect the environment. Therefore, the concerned officials of the Respondent Nos. 1 to 16 are equally responsible and liable for the environmental damage and degradation caused in the Hasanpur-Lodha Wetland area, in as much the answering respondent is responsible and liable for the same.

50. That the contents of para no.50 of the petition are wrong and denied. It is denied that the aforesaid activities amounting to environmental, ecological, air and water pollution is a clear violation of Right to Life as enshrined under Article 21 of the Constitution of India. It is submitted that the unit of the answering respondent is running well within the norms set by the government and other agencies.
51. That the contents of para no.51 of the petition are wrong and denied. It is denied that in view of the aforesaid facts and circumstances, the applicant is filing the present application. It is submitted that the petitioner has filed this petition merely to harass the answering respondent and to extract money from it. It is submitted that the following grounds are forged and vexatious merely to put pressure upon the answering respondent.

The answering respondent is answering the grounds in detail, as following:

- A. That the contents of Grond A are wrong and denied. It is denied that Hasanpur-Lodha wetland is grappling with large scale, uncontrolled, unrestricted, unlawful and illegal environmental and ecological exploitation and degradation, which remains unchecked by the concerned Governmental Authorities/Bodies. It is submitted that the said ground is vague as such the petitioner has not specified the allegations against the answering respondent.

- B. That the contents of Grond B are wrong and denied. It is denied that there is flagrant violation of provisions of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air



(Prevention and Control of Pollution) Act, 1981 and the Wetlands (Conservation and Management) Rules, 2017 and Rules framed under the said enactments, by Industrial Units, including answering respondent, operating in and around the Mussoorie-Gulawathi Industrial Area, in close proximity to the Hasanpur-Lodha Wetland.

- C. That the contents of Grond C are wrong and denied. It is denied that there is unauthorized and illegal occupation of land, encroachments, dumping of sand & construction waste in and around Hasanpur Lake and blocking of overflow drains and discharge of untreated wastewater into Hasanpur Lake and wetland (largest wetland in NCR), including by answering respondent, causing multiple serious health issues/ailments as a direct consequence of toxicity in Hasanpur Lake, wetland; adjoining agricultural land and ground water.
- D. That the contents of Grond D are wrong and denied for want of knowledge.
- E. That the contents of Grond E are wrong and denied. It is denied that as per Rule 4 (1) of the Wetlands Rules 2017, activities including (a) encroachment; (b) setting up industries or their expansion; (c) manufacturing or handling or storage or disposal of construction and demolition waste or Hazardous Wastes; (d) solid waste dumping; (e) discharge of untreated wastes and effluents; (f) construction of a permanent nature; (g) poaching; are prohibited in the Hasanpur-Lodha Wetland area. It is further denied that the said activities are carried out in the Hasanpur-Lodha Wetland area in an uncontrolled and unchecked manner. It is submitted that the petitioner has put vague allegations and has not specified if the answering respondent is also indulged in the said activities.



- F. That the contents of Grond F are wrong and denied. It is denied that the aforesaid illegal activities does not constitute "wise-use" of the wetland for the purposes of Rule 4 (1) of the Wetlands Rules 2017 as illustrated in the guidelines issued by the Respondent No. 1 for implementation of the Wetland Rules 2017. It is submitted that petitioner has put vague allegations and has not specified if the answering respondent is also indulged in the said activities.
- G. That the contents of Grond G does not pertain to the answering respondent hence need no reply.
- H. That the contents of Grond H are wrong and denied. It is denied that the Industrial Units, including unit of answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area, have been brazenly discharging/ dumping untreated, toxic and poisonous effluents/ industrial wastes/ hazardous wastes in open which is causing severe & irreversible pollution including Water, Air and Land pollution; thereby causing overall environmental pollution and degradation. It is submitted that the petitioner has not placed on record any document or photograph which reflects that the answering respondent is specifically indulged in any of the alleged activities, while also the petitioner has not specifically mentioned the role of the answering respondent.
- I. That the contents of Grond I are wrong and denied. It is denied that the Respondent Industrial Units including unit of answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area are violating the Water (Prevention and Control of Pollution) Act, 1974 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 made under the Environment (Protection) Act, 1986 and the Wetlands Rules 2017.



- J. That the contents of Grond J are wrong and denied. It is denied that untreated wastewater from the unit of respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area, is being directly discharged into the water bodies of Hasanpur-Lodha area including into the Hasanpur Lake (considered as the largest natural lake in NCR Delhi) and into the Upper Ganga Canal. It is submitted that the petitioner has placed on record any such document or photograph to show that the answering respondent is discharging the waste water into the water bodies.
- K. That the contents of Grond K are wrong and denied. It is denied that the industrial drain in the industrial area is in a dilapidated condition, broken at multiple places and is inadequate to handle the amount of industrial wastewater generated by the Industrial Units; consequently the industrial drain overflows in multiple locations, enters agricultural fields and causes permanent damage to the agricultural fields, rendering them unfit for cultivation. It is submitted that the answering respondent is not responsible for dilapidation of industrial drain while also not responsible for any of the associated consequences.
- L. That the contents of Grond L are wrong and denied. It is denied that the untreated, toxic and poisonous effluents/industrial wastewater discharged by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area gets accumulated on vacant industrial land, designated green belt/parks; consequently, leads to contamination of soil and affects the ground water quality. It is submitted that the petitioner has not placed on record any document or photograph which reflects that the answering respondent is specifically indulged in any of the alleged activities, while also the petitioner has not specifically mentioned the role of the answering respondent.



- M. That the contents of Grond M are wrong and denied. It is denied that the untreated, toxic and poisonous effluents/ industrial wastes, etc. which gets accumulated/ logged in the area, eventually flows into the water bodies including the Hasanpur Lake; thereby contaminating the water of these water bodies which further results in contamination of ground water, damage to the aquatic life and agriculture and complete disruption of ecosystem. It is submitted that the petitioner has not placed on record any document or photograph which reflects that the answering respondent is specifically indulged in any of the alleged activities, while also the petitioner has not specifically mentioned the role of the answering respondent.
- N. That the contents of Grond N are wrong and denied. It is denied that the analysis of samples of water and soil from the Hasanpur-Lodha area including from the Hasanpur-Lodha lake has shown results of heavy metal contamination in soil, which is a critical environmental issue as it is having severe implications for crop production, food safety, and human health. It is submitted that the petitioner has not placed on record any document or photograph which reflects that the answering respondent is specifically indulged in any of the alleged activities, while also the petitioner has not specifically mentioned the role of the answering respondent.
- O. That the contents of Grond O does not pertains to the answering respondent, hence need no reply.
- That the contents of Grond P are wrong and denied. It is denied that there is decline in the ground water level in the Hasanpur-Lodha Area, which is a result of illegal abstraction of ground water for commercial purposes by the Respondents.
- Q. That the contents of Grond Q need no reply.



- R. That the contents of Grond R are denied as the said judgment has separate facts and circumstances, hence cannot be stated to be related to this petition.
- S. That the contents of Grond S are denied as the said judgment has separate facts and circumstances, hence cannot be stated to be related to this petition.
- T. That the contents of Grond T are wrong and denied. It is denied that despite issuance of the Legal Notice, no action was taken by the Respondent Government Authorities/ Bodies (Respondent Nos. 1 to 16), to implement effective measures to correct, control and prevent the aforesaid violations/damage and hold the perpetrators, including the answering Respondent, liable and accountable for the violation of the applicable laws, rules and regulations including the environmental laws. It is submitted that no notice was ever received by the answering respondent.
52. That the contents of para 52 of the petition need no reply.
53. That the contents of para 53 of the petition are wrong and denied. It is denied that the present application is within the period of limitation. It is submitted that the limitation of 5 years for filing the instant petition has already been expired. It is further denied that cause of action is the continuing one as the aforesaid activities/ violations are continuing and have not stopped. It is submitted that no cause of action ever accrued in favor of the answering respondent.

54. That the contents of para 54 of the petition need no reply.



PRAYER

In light of the above submissions, this Hon'ble Tribunal is most respectfully prayed to:

- Dismiss the Original Application as against the answering Respondent;
- Hold that the answering Respondent has complied with all environmental laws and is not in violation of any norm;
- Pass such other or further order(s) as may be deemed just and proper in the interest of justice, equity and good conscience.

Mohd Javed

DEPONENT

Mohd Javed
Identify the deponent who has signed in my presence

VERIFICATION

I, the deponent above named, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Delhi on this 20th day of May 2025.



DECLARED THAT THE DEPONENT
 Smt./Km. *Mohd. Javed*
 W/o D/o *Mrs. Al Khawaja*
 Identified by Shri/Smt. *Wasim Azam*
 I have solemnly affirmed before me at
 Delhi on 26 MAY 2025 at Sl. No. *2*
 that the Content of the Affidavit which have
 been read and explained to him are true and
 correct to his knowledge

Mohd Javed
DEPONENT

[Signature]
Oath Commissioner Delhi



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Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number :09AADCA4285D1ZS

1.	Legal Name	AL NAVED EXPORTS PRIVATE LIMITED			
2.	Trade Name, if any	AL NAVED EXPORTS PRIVATE LIMITED			
3.	Constitution of Business	Private Limited Company			
4.	Address of Principal Place of Business	C 5, UPSIDC INDUSTRIAL AREA, MASSORIE GULAWATI ROAD, GHAZIABAD, Ghaziabad, Uttar Pradesh, 201001			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	21/09/2017			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of the application for registration

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Annexure A

GSTIN	09AADCA4285D1ZS
Legal Name	AL NAVED EXPORTS PRIVATE LIMITED
Trade Name, if any	AL NAVED EXPORTS PRIVATE LIMITED

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



27. A

GSTIN 09AADCA4285D1ZS
Legal Name AL NAVED EXPORTS PRIVATE LIMITED
Trade Name, if any AL NAVED EXPORTS PRIVATE LIMITED

Details of Managing / Whole-time Directors and Key Managerial Persons

1		Name	MOHD YUSUF
		Designation/Status	DIRECTOR
		Resident of State	Delhi
2		Name	FAISAL
		Designation/Status	DIRECTOR
		Resident of State	Delhi
3		Name	MOHAMMED USMAN
		Designation/Status	DIRECTOR
		Resident of State	Delhi
4		Name	MOHD MEHARBAN
		Designation/Status	DIRECTOR
		Resident of State	Delhi
5		Name	MOHAMAD ARFEEN
		Designation/Status	DIRECTOR
		Resident of State	Delhi
6		Name	ARSHAD
		Designation/Status	DIRECTOR
		Resident of State	Delhi



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831. Fax:0522-2720764. Email: info@uppecb.in. Website: www.uppcb.com

Date: 06/06/2023

183584/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023

To,

M/s

AL NAVED EXPORTS PVT LTD

C-5 UPSIDC,INDUSTRIAL AREA, MASSORIE- GULAWATHI,
ROAD HAPUR UTTAR PRADESH,HAPUR,245301

Application Id-
20997845

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to AL NAVED EXPORTS PVT LTD located at C-5 UPSIDC,INDUSTRIAL AREA, MASSORIE- GULAWATHI, ROAD HAPUR UTTAR PRADESH,HAPUR,245301. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA AL NAVED EXPORTS PVT LTD granted for the period from 22/05/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Frozen Meat	15	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.5 KLD	Septic Tank	
Industrial	25 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

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S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	180 KVA DG Set	HSD/PNG	1	Sulphur Dioxide	As per norms
2	320 KVA DG Set	HSD/PNG	1	Sulphur Dioxide	As per norms
3	500 KVA DG Set	HSD/PNG	1	Sulphur Dioxide	As per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	3	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s AL NAVED EXPORTS PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-5.1 Used or Spent Oil	Through Authorised Recycler/TSDF	0.04 KL/Annum
2	Schedule I, Cat-5.2 Wastes or residues containing oil	Through TSDF	0.002 Ton/Annum
3	Schedule I, Cat-5.2 Wastes or residues containing oil (Used Filter)	Through TSDF	5 Nos/Annum
4	Schedule I, Cat-35.3 Chemical sludge from waste water treatment	Through TSDF	0.05 Ton/Annum

The authorization shall be in force and shall be valid upto 31/12/2027. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected

to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The slaughtering of animal is not allowed in the premises under any circumstances. This consent is valid only for products and quantity mentioned above. The raw material will be only procure from slaughtered meat supplied by authorised slaughter house as per agreement submitted by the unit. Industry shall obtain prior approval before making any modification in product/ process /fuel/ Plant machinery failing which consent would be deemed void.

2. The unit shall obtain No Objection Certificate (NOC) from the CGWA/UPGWD or the competent authority for abstraction of groundwater within six months failing which this CTO shall stand automatically revoked.

3. The unit shall submit the copy of Certificate of Registration in compliance of the section no.11 of Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act No-13 of 2019) for existing users of ground water in notified areas within six months failing which this CTO shall stand automatically revoked.

4. The Industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.

5. The Industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant. The industry should ensure the operation of the ETP in such a manner that it confirms the standards lay down under the E.P Act 1986 as amended. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

6. The Industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

7. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2027 an audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

8. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

9. The Industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

10. The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

11. The industry shall store dry bones or any Raw material in covered shed. Storage of wet bone is not allowed.

12. The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
13. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
14. The Industry shall process the slaughtered meat supplied by authorised slaughter house as per agreement submitted by the unit. as per the agreement submitted by the unit and will send the monthly production detail the Board at H.O and R.O. The industry will submit the copies of gate passes, transportation in GPS enabled vehicles and GPS tracking reports of vehicles to be submitted to Board every month.
15. The solid waste generated from the industry should be disposed in such a manner that it does not pollute groundwater, river or any other surface water body source.
16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated from the process will be disposed in eco friendly manner.
17. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/Training Session.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of noncompliance of this direction, your consent shall be revoked by the Board.
19. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
22. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
23. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

CEO
C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

CEO
C-1.



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशनेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, डेयगवर्ड्स आदि का उपयोग न हों एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र में 375 मिलियन टन ग्रेग (प्लास्टिक) कचरे का उत्पन्न बचाया जा सकता है
- सक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वृद्धि उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का समाधान तो नहीं ...?
- अनुयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइक्लर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र में 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप में ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में समाधान को माँगा करें अथवा सार्वजनिक परिवहन पर विचार करें
- बरतू नगर पर कम से कम टोम अपशिष्ट का उत्पन्न करें और उनका प्रभावीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्गी कम्पोस्ट) करने में 15 अरब टन भोजन को तट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त ताल और शावर के उपयोग में पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर तलों को बंद रखने मात्र में 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेडिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र में 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्पनागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाने हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033577

VALID FROM 15/07/2022 TO 14/07/2027

Name of the Applicant	MOHD YUSUF		
Address of the Applicant:	C-5, UPSIDC Industrial Area ,M.G.Road , Hapur		
Company Name:	AI-Naved Exports Pvt Ltd	Company Address	C 5, MG ROAD INDUSTRIAL AREA, UPSIDC, Tehsil Dhaulana
Serial No. of Application Form	HPUR0422NIN0095	Date of Submission	19/04/2022
Specimen Signature of the User:			
Location particulars:			
District	Hapur	Block	DHAULANA
Plot No.	C-5		
Municipality/Corporation	No	Ward No.	Tehsil Dhaulana MG Road Industrial Area
Holding No.			Tehsil Dhaulana MG Road Industrial Area
Rate of Withdrawal (m³/hr.)	2.00	Date of Energization (In Case of Electric Pump)	28/11/2012
Particular of the Existing Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	1.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m³/hr.):	2.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			3600.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this

Authorization

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors

- and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 -
 - **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :20/08/2022

Place:Hapur

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC036844

VALID FROM 15/07/2022 TO 14/07/2027

Name of the Applicant	MOHD YUSUF		
Address of the Applicant:	C-5, UPSIDC Industrial Area ,M.G.Road , Hapur		
Company Name:	AI-Naved Exports Pvt Ltd	Company Address	C 5, MG ROAD INDUSTRIAL AREA, UPSIDC, Tehsil Dhaura
Serial No. of Application Form	HPUR0422NIN0094	Date of Submission	19/04/2022
Specimen Signature of the User:			
Location particulars:			
District	Hapur	Block	DHAULANA
Plot No.	C-5		
Municipality/Corporation	No	Ward No.	Tehsil Dhaurana MG Road Industrial Area
Holding No.			Tehsil Dhaurana MG Road Industrial Area
Rate of Withdrawal (m³/hr.)	2.00	Date of Energization (In Case of Electric Pump)	21/11/2012
Particular of the Existing Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	1.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m³/hr.):	2.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			3600.00

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GENERAL CONDITIONS:

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authorization

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Date :20/08/2022

Place:Hapur

This certificate is electronically generated and does not require digital signature

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प्रारूप एक

Form-1

निगमन का प्रमाण-पत्र

Certificate of Incorporation

सं०..... US1211DL2002PTC114656शाक..... 1992-1923.....
 No. US1211DL2002PTC114656of 2001-2002.....

मैं एतद् द्वारा प्रमाणित करता हूँ कि आज अल-नावेद एक्सपोर्ट्स
 प्राइवेट लिमिटेड
 कम्पनी अधिनियम 1956 (1956 का 1) के अधीन निगमित की गई है और यह कम्पनी
 परिसीमित है।

I hereby certify that AL-NAVED EXPORTS PRIVATE
 LIMITED.....

is this day incorporated under the Companies Act, 1956 (No. 1 of 1956)
 and that the Company is Limited.

मेरे हस्ताक्षर से आज ता० 30 फाल्गुन, 1923 को दिया गया।

Given under my hand at NEW DELHI ... this TWENTY FIRST.....
 day of MARCH TWO THOUSAND AND TWO.....



Sd/-

(जी० के० गुप्ता)

सहायक कम्पनी रजिस्ट्रार

रा. रा. क्षेत्र दिल्ली एवं हरियाणा

(G. K. GUPTA)

ASSTT. Registrar of Companies















